

Serial No. of Order	Date of Order	Order with Signature
6	4.12.92	<p>Mr. B. L. N. Swamy is in personal difficulty to argue this case to-day. Hence an adjournment was prayed for; which was stiffly opposed by Mr. Ray, learned Standing Counsel on the ground that stay order has been passed which creates some inconvenience to the department. Certainly some inconvenience may be caused to the department, but personal difficulty of a lawyer is of paramount consideration. Hence the case stands adjourned to 5.1.1993.</p> <p>Stay order to continue.</p> <p style="text-align: right;">Vice-Chairman</p>
7	5.1.93	<p>There is no firm bar to day. call on 22-1-93 for hearing along with O.A. 458/92.</p> <p style="text-align: right;">Vice-Chairman</p>
8	1-2-93	<p>None appears. Put up tomorrow for hearing along with O.A. 409/92.</p> <p style="text-align: right;">Vice-Chairman</p>
9	2-2-92	<p>here heard Mr. learned Counsel in both sides. Henry is considered. Judgment is dictated and printed in open court vide separate sheets and sent to the learned O.A. 409/92. This Mr. Appellate court is attending adjourned to 10.00 am.</p> <p style="text-align: right;">Vice-Chairman</p>